IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3404 of 2021

Surender Oraon. …..**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mrs. Anuradha Sahay, A.P.P.

03/25-3-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Balumath P.S. Case No. 231 of 2020.

It has been alleged that the accused persons in connivance with each other had fraudulently withdrawn an amount of Rs.1,39,312/- under Pradhan Mantri Awas Yojna.

It has been submitted by the learned counsel for the petitioner that the co-accused-Rina Devi has already deposited the amount of Rs.1,39,312/-. It has further been submitted that the petitioner is in custody since 18.01.2021. It has also been submitted that one of the co-accused namely Gopal Nath Singh has been granted anticipatory bail by this Court in A.B.A. No.1006 of 2021.

The petitioner appears to be the Mukhiya of Seregarha Panchayat and on consideration of the fact that some of the co-accused with similar allegations have been granted anticipatory bail on account of deposit of the defalcated amount by the co-accused-Rina Devi, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar in connection with Balumath P.S. Case No. 231 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-